

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 62/2017 with C.P. No. 17/213,221/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**



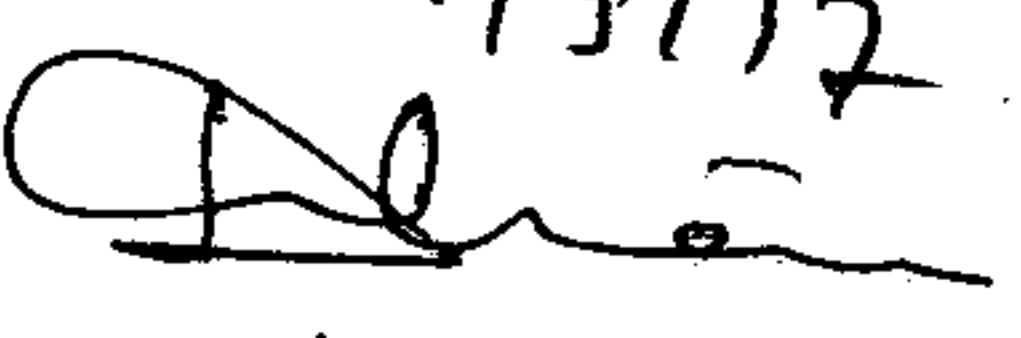
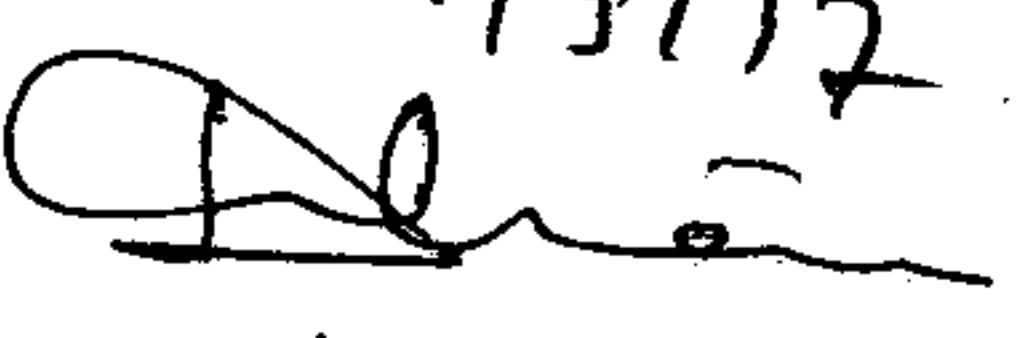
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2017**

Name of the Company: Pitamber Manglani & Ors.

V/s.

Dilip R. Shah & Ors.

Section of the Companies Act: Sections 213, 221 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	HARMISH K. SHAH	Adv	Resp 1 to 5	
2.	J M Shah	Adv	Petitioner	
3.	Dilip N. Motwani	PCS	1/	 11/9/17
4.	Ankit Shah.	Adv	Resp. No 6.	 11/9/2017

ORDER

Learned Advocate Mr. J M Shah with Learned PCS Mr. Dilip Motwani present for Original Petitioners. Learned Advocate Mr. Harmish Shah present for Respondents no. 1 to 5. Learned Advocate Mr. Ankit Shah present for Respondent no. 6.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondents no. 1 to 5. None present for the proposed party in IA 62/2017.

Orders reserved in IA 62/2017.

List the main matter after the disposal of IA 62/2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of September, 2017.